

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).19362/2003

(From the judgement and order dated 28/07/2003 in CWP No.11621/2003

of the HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

I.G. OF POLICE, CHANDIGARH & ORS.

Petitioner(s)

VERSUS

KRISHAN KUMAR

Respondent(s)

(With prayer for interim relief and office report)

(FOR FINAL DISPOSAL)

WITH

SLP(C) NO. 20260 of 2003

(With prayer for interim relief and office report)

(FOR FINAL DISPOSAL)

SLP(C) NO. 20264 of 2003

(With prayer for interim relief and office report)

(FOR FINAL DISPOSAL)

SLP(C) NO. 20269 of 2003

(With prayer for interim relief and office report)

(FOR FINAL DISPOSAL)

SLP(C) NO. 20032 of 2003

(With prayer for interim relief and office report)

(FOR FINAL DISPOSAL)

SLP(C) NO. 20158 of 2003

(With application(s) for passing the order in terms of the order

dated 27.11.2003 in C.A.No.4684/2001 and with prayer for interim relief and office report)

(FOR FINAL DISPOSAL)

SLP(C) NO. 20235 of 2003

(With prayer for interim relief and office report)

(FOR FINAL DISPOSAL)

Date: 13/04/2006 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA

HON'BLE MR. JUSTICE P.K. BALASUBRAMANYAN

For Petitioner(s) Mrs. Shomila Bakshi,Adv.
for Ms. Kamini Jaiswal,Adv.

For Respondent(s) Mr. Jagjit Singh Chhabra,Adv.

Mr. Saurath Ajay,Adv.

Ms. Suresh Kumari,Adv.

Mr. Dinesh Verma,Adv.

Mr. A.P. Mohanty,Adv.

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Mr. M.P. Shorawala,Adv.

UPON hearing counsel the Court made the following

O R D E R

the letter List these matters along with C.A.No.6028/2003 in view of

circulated.

(A.S. BISHT)

COURT MASTER

(PUSHAP LATA BHARDWAJ)

COURT MASTER